

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT:-

THE HONOURABLE MR. JUSTICE A.K.JAYASANKARAN NAMBIAR

AND

THE HONOURABLE MR.JUSTICE SHAJI P. CHALY

WEDNESDAY, THE 1ST DAY OF APRIL, 2020/12TH CHAITHRA, 1942

B.A. NO. 2200 of 2020

(CRIME NO. 137/2020 OF THIRURANGADI POLICE STATION, MALAPPURAM)

PETITIONER/ ACCUSED

Sukumaran @ Suku, Aged 35 years,
Nalukandathil House, KaithottilV.K.Padi,
MampurampostMalappuram district

By Adv. SRI.K.P.SUDHEER

RESPONDENTS / STATEOF KERALA

1. State of Kerala, Represented by Public Prosecutor,
High Court of Kerala Ernakulam,
Kochi-682031.
2. Station House Officer, Tirurangadi Police Station,
Malappuram District, Pin-676306.

By Suman Chakravarthy, Public Prosecutor

This Bail Application having come up for admission on 01/04/2020, the Court on the same day passed the following:-

p.t.o.

A.K. JAYASANKARAN NAMBIAR, J.

&

SHAJI P. CHALY, J.

B.A.NO.2200 OF 2020

Dated this the 1st day of April, 2020

ORDER

Shaji P. Chaly, J.

The Petitioner is the accused in Crime No.137/2020 of Tirurangadi Police Station, registered with offences punishable under Sections 9 (1) and 10 of the Protection of Children from Sexual Offences Act, 2012.

2. Today when the matter is taken up, learned counsel for the petitioner submitted that already the petitioner is released on bail on the basis of the Full Court order of the High Court of Kerala dated 30.3.2020 in W.P.(C).No.9400/2020 [Suo Motu]. In that view of the matter, nothing survives to be required in this bail application, and therefore, this bail application is closed, in terms of the order of the High Court specified above.

**A.K.JAYASANKARAN NAMBIAR
JUDGE**

**SHAJI P. CHALY
JUDGE**